IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (S.J.) No.294 of 2021

Kamla Tiwary @ Kamal Kishore Tiwary @ Kamala Tiwari @ Kamla Tiwari @ Kamal Kishore Tiwari … … **Appellant**

Versus

1. The State of Jharkhand
2. Tetari Kuar … … **Respondents**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Pankaj Srivastava, Adv.
For the State : Mr. Pradeep Kr. Verma, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

03/06.09.2021: Learned APP is directed to inform the victim regarding the pendency of this case.

Further, let notice be issued upon the respondent no.2 through the court below for which requisites etc. must be filed within a week.

(Rajesh Kumar, J.)

Amar/-